

CS NO. _____

ICICI BANK LIMITED VS. ASHOK KUMAR VERMA

17.06.2021

Fresh suit received by way of assignment. It be checked and registered.

HEARD THROUGH VIDEO CONFERENCING.

Present: None.

As per the directions of the Hon'ble High Court of Delhi, except urgent matters all other matters are to be adjourned en-bloc. Therefore the matter be listed on **02.08.2021**.

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CHHABRA

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ANURAG CHHABRA
Date: 2021.06.17 16:11:03
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(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
17.06.2021

CS NO. _____

ICICI BANK LIMITED VS. GURINDERJIT KAUR

17.06.2021

Fresh suit received by way of assignment. It be checked and registered.

HEARD THROUGH VIDEO CONFERENCING.

Present: None.

As per the directions of the Hon'ble High Court of Delhi, except urgent matters all other matters are to be adjourned en-bloc. Therefore the matter be listed on **02.08.2021**.

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Date: 2021.06.17 16:10:02
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(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
17.06.2021

CS NO. _____

ICICI BANK LIMITED VS. MATHAIAH

17.06.2021

**Fresh suit received by way of assignment. It be checked
and registered.**

HEARD THROUGH VIDEO CONFERENCING.

Present: None.

As per the directions of the Hon'ble High Court of Delhi,
except urgent matters all other matters are to be adjourned en-bloc.
Therefore the matter be listed on **02.08.2021**.

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(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
17.06.2021

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ANURAG CHHABRA
Date: 2021.06.17
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CS NO. _____

ICICI BANK LIMITED VS. SANJAY KUMAR

17.06.2021

**Fresh suit received by way of assignment. It be checked
and registered.**

HEARD THROUGH VIDEO CONFERENCING.

Present: None.

As per the directions of the Hon'ble High Court of Delhi,
except urgent matters all other matters are to be adjourned en-bloc.
Therefore the matter be listed on **02.08.2021**.

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Date: 2021.06.17 16:13:10
+05'30'

**(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
17.06.2021**

CS NO. _____

ICICI BANK LIMITED VS. SARVESH KUMAR SINGH

17.06.2021

**Fresh suit received by way of assignment. It be checked
and registered.**

HEARD THROUGH VIDEO CONFERENCING.

Present: None.

As per the directions of the Hon'ble High Court of Delhi,
except urgent matters all other matters are to be adjourned en-bloc.
Therefore the matter be listed on **02.08.2021**.

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Date: 2021.06.17 16:07:09
+05'30'

**(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
17.06.2021**

CS NO. _____

ICICI BANK LIMITED VS. SUSHEEL SUMBLI

17.06.2021

**Fresh suit received by way of assignment. It be checked
and registered.**

HEARD THROUGH VIDEO CONFERENCING.

Present: None.

As per the directions of the Hon'ble High Court of Delhi,
except urgent matters all other matters are to be adjourned en-bloc.
Therefore the matter be listed on **02.08.2021.**

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Date: 2021.06.17
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**(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
17.06.2021**

CS NO. _____

ICICI BANK LIMITED VS. VIJAY KISHORE MATHUR

17.06.2021

**Fresh suit received by way of assignment. It be checked
and registered.**

HEARD THROUGH VIDEO CONFERENCING.

Present: None.

As per the directions of the Hon'ble High Court of Delhi,
except urgent matters all other matters are to be adjourned en-bloc.
Therefore the matter be listed on **02.08.2021**.

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**(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
17.06.2021**

CS NO. 1143/2021

UMA SHANKAR SAINI VS. SHREE PHOOL CHAND VAISH AGGARWAL TRUST

17.06.2021

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Abhishek Bansiwala, Ld. Counsel for plaintiff a/w plaintiff in person (via video conferencing via cisco webex).
Sh. Lalit Gupta, Ld. Counsel for defendant (via video conferencing via cisco webex).
Sh. Ravinder Adlakha and Ms. Dezy Gaur, Ld. Counsel for proposed defendant (via video conferencing via cisco webex).
Sh. Dharam Singh Saini, Proposed defendant in person (via video conferencing via cisco webex).

Today the matter is listed for passing of compromise decree. However, It is submitted by the Ld. Counsel for proposed defendant i.e. Sh. Dharam Singh Saini that the present suit is a collusive suit between the plaintiff and the defendant and the relation of the plaintiff and the father of the plaintiff is not cordial and he intends to move an application under Order 1 Rule 10 CPC and he further submits that the present matter may be stayed till his application under Order 1 Rule 10 CPC is decided by the court.

Ld. Counsel for plaintiff and defendant submits that the present suit is not collusive suit and the court may further proceed with the matter.

The court is of the opinion that the compromise decree shall not be passed until the application of the proposed defendant under Order 1 Rule 10 CPC is decided.

Ld. Counsel for the proposed defendant is directed to file the above mentioned application before NDOH with advance copy to the opposite counsels.

Therefore, let the matter be put up for filing of the application under Order 1 Rule 10 CPC by the proposed defendant as well as for arguments on the above said application on **15.07.2021**.

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(ANURAG CHHABRA)
CIVIL JUDGE-03(C), THC
17.06.2021